

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD

Date of order : 10th Oct. 1994.

M.A. No. 2057/94

in

R.A. No. 60/8/94

in

O.A. No. 874/92 connected with
Five Others alongwith the RA.

UNION OF INDIA AND ANOTHER

: APPLICANTS

VS.

MOTI LAL AND OTHERS

: RESPONDENTS

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HON'BLE MS. USHA SEN, ADMINISTRATIVE MEMBER :

The request for condonation of delay in filing the Review Application No. 70/8 of 1994 in O.A. No. 874 of 1992 connected with five others as prayed for in M.A. No. 2057/1994 may be accepted.

As regards the Review Application referred to above, we have gone through the grounds on the basis of which the applicants viz. the Union of India want a review of the judgment dated 28.1.1994. We find that it is a reiteration of the grounds already covered in the counter replies filed in the Original applications. We do not find that there is any error apparent on the face of the record as to merit any change in the judgment delivered. We uphold that judgment. The Review Application is dismissed.

Usha Sen
(USHA SEN)
Adm. Member

R.K. Varma
(R.K. VARMA)
Vice Chairman

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